

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO.4335
TO BE ANSWERED ON 19TH JULY, 2019**

EXORBITANT FEE IN PRIVATE MEDICAL COLLEGES

**4335. SHRI BALLI DURGA PRASAD RAO:
SHRI UPENDRA SINGH RAWAT:**

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether a large number of Private Medical Universities are charging exorbitant fee for M.B.B.S. and P.G. Courses, if so, the details thereof;
- (b) whether any complaints have been received from the parents to take action against the Private Medical Universities, if so, the details thereof;
- (c) whether any mechanism has been put in place by the Government to take strict action against them for inappropriate charge of fees;
- (d) if so, the details thereof and if not, the reasons therefor; and
- (e) whether the Government has increased the fees for medical colleges under its own quota and if so, the details thereof and the steps taken for moderating the same?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (e): In the case of Government medical colleges, the respective State Governments are responsible for fixation of fee and in the case of private unaided medical colleges, the fee structure is decided by the Committee set up by the respective State Governments under the Chairmanship of a retired High Court Judge in pursuance of the directions of the Hon'ble Supreme Court of India. It is for the Committee to decide whether the fee proposed by an Institute is justified and the fee fixed by the Committee is binding on the Institute.

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